## HIGH COURT OF DELHI: NEW DELHI

No. 27/DHC/Gaz/G-7/VI.E.2(a)/2022 Dated: 30<sup>th</sup> August, 2022

## ORDER

Hon'ble the Chief Justice and Hon'ble Judges of this Court have been pleased to make the following postings of retired Judicial Officers, as Presiding Officers of Special Courts (NI Act) [to be established in compliance with the directions issued by the Hon'ble Supreme Court vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No.2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881"], w.e.f. 01.09.2022:-

| S. No. | Name of officer (s)          | Posted as   | District to<br>which<br>allocated | Remarks        |
|--------|------------------------------|---|-----------------------------------|----------------|
| 1.     | Mr. Rakesh Siddhartha        | Presiding Officer,<br>Special Court (NI Act),<br>South, Saket       | South                             | In a new Court |
| 2.     | Mr. C.K. Chaturvedi          | Presiding Officer,<br>Special Court (NI Act),<br>South-East, Saket  | South-East                        | In a new Court |
| 3.     | Dr. Satinder Kumar<br>Gautam | Presiding Officer,<br>Special Court (NI Act),<br>South-West, Dwarka | South-West                        | In a new Court |
| 4.     | Mr. Chandra Bose             | Presiding Officer,<br>Special Court (NI Act),<br>Central, THC       | Central                           | In a new Court |
| 5.     | Mr. Ram Bhagat Singh         | Presiding Officer,<br>Special Court (NI Act),<br>New Delhi, RACC    | New Delhi                         | In a new Court |

## Notes:-

1. The Presiding Officers, Special Court (NI Act) shall be under the control of the Principal District & Sessions Judge of the District to which they have been allocated.

2. The concerned Principal District and Sessions Judge(s) shall withdraw cases under Section 138 of the Negotiable Instruments Act, 1881 from existing Courts and assign them to the aforesaid Special Courts (NI Act) in terms of the earlier directions issued by this Court and the directions issued by Hon'ble Supreme Court vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No. 2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881".

BY ORDER OF THE COURT

SD/-(RAVINDER DUDEJA) REGISTRAR GENERAL

4894-4928

Endst. No.

/DHC/Gaz./G-7/VI.E.2(a)/2022

Dated: 30th August, 2022

Copy forwarded for information and necessary action to:-

- 1. All the Principal District & Sessions Judges, Delhi.
- 2. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, Deen Dayal Upadhyay Marg, New Delhi.
- 3. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
- 4. The Secretary, Ministry of Finance, Government of India, North Block, New Delhi.
- 5. The Member Secretary, Delhi Legal Services Authority, Patiala House, New Delhi.
- 6. The Director (Administration), Delhi Judicial Academy, Dwarka, New Delhi.
- 7. The Principal Secretary (Law, Justice & Legislative Affairs), Govt. of NCT of Delhi, New Delhi-110002.
- 8. The Principal Secretary (Home), Govt. of NCT of Delhi, New Delhi-110002.
- 9. The Principal Secretary (Power), Govt. of NCT of Delhi, New Delhi-110002.
- 10. The Secretary (Labour), Govt. of NCT of Delhi, Shamnath Marg, Delhi-110054.
- 11. The Director of Prosecution, CBI, Block No.3, II Floor, CGO Complex, Lodhi Road, New Delhi-3.
- 12. The Director, Directorate of Prosecution, Tis Hazari, Delhi.
- 13. The Director General, Narcotics Control Bureau, West Block, 1 Wing-5, Sector-07, R.K.Puram, New Delhi-110066.
- 14. The Commissioner of Police, Police Headquarters, New Delhi.
- 15. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi.
- 16. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi.
- 17. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Patparganj Industrial Area, Delhi-92.
- 18. The Chairperson, New Delhi Municipal Committee, Palika Kendra, New Delhi.
- 19. The Registrar-cum-Secretary to Hon'ble the Chief Justice, Delhi High Court, New Delhi.
- 20. PS to all Hon'ble Judges, Delhi High Court, for information of Hon'ble Judges.
- 21. The JR-cum-P.A. to Registrar General, Delhi High Court, New Delhi.
- 22. All Registrars, Delhi High Court, New Delhi.

- 23. The Joint Registrar (Vigilance), Delhi High Court, New Delhi.
- 24. The Joint Registrar (Gazette-IIA), Delhi High Court, New Delhi.
- 25. The Pay & Accounts Officer, Tis Hazari, Delhi.
- 26. Joint Registrar (Computer), DHC, with request to display this order on website of Delhi High Court, New Delhi.
- 27. The Hony. Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
- 28. The Hony. Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
- 29. The Hony, Secretary, New Delhi Bar Association, Patiala House, New Delhi.
- 30. The Hony. Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi.
- 31. The Hony. Secretary, Rohini Courts Bar Association, Rohini, New Delhi.
- 32. The Hony. Secretary, Dwarka Courts Bar Association, Dwarka, New Delhi.
- 33. The Hony. Secretary, Saket Courts Bar Association, Saket, New Delhi.
- 34. Personal file of the officer concerned.
- 35. Guard File.

(Shankar Singh)
Joint Registrar (Gazette-IIB)

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